SHRI R. P. JAIN: Will the Minister mention the total monthly remuneration these people get as commis-sioi Does it nut violate the Minimum Wages Act . . . ?

SHRI RAM SUBHAG SINGH: I require notice about the exact amount.

SHRI N. SRI RAMA REDDY; What is generally the average income of a bearer employed on a commission basis and what would have been his income if he was a salaried employee?

SHRI RAM SUBHAG SINGH: About this also I require notice.

Shri P. N. SAPRU: Do these bearers, if they receive commission, receive tips from people whom they serve? If so, what is the average tip?

SHRI RAM SUBHAG SINGH; This is a known fact. They do receive.

SHRI DEOKINANDAN NARAYAN: Is it not a fact that all these bearers get a minimum salary plus the commission?

SHRI C. D. PANDE; The Minister does not know.

## (No reply)

SHRI LOKANATH MISRA; The hon. Member who put the question just now asked the Minister whether those who are paid commission,—do they—also get a minimum salary? And he said "Yes", and there he was wrong.

THE DEPUTY CHAIRMAN; I do not think, did you say that?

SHRI RAM SUBHAG SINGH: Madam, I had given the information regarding the whole thing, that there are about 4,000 workers on salary basis and about 3,000 workers on commission basis, and according to our rules we do provide certain facilities to all the people who work there, essential facilities, not salary in addition to commission.

DR. SHRIMATI PHULRENU GUHA: May I know, Madam, which are the Railways which give salary to the bearers, because the Minister said some of the Railways give salaries and some commission?

SHRI RAM SUBHAG SINGH: Not some; it is uniform in departmental catering, wherever it has been introduced, and it has grown virtually on all the Railways. Of course, there are certain stations in each Zone which are not having departmental catering and certain other stations where departmental catering is going on. So it is not a thing which is in any one Railway and not prevalent in the other.

## RAILWAY OVERBRIDGE AT PULBANGASH IN DELHI

- •557. SHRI OM MEHTA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the work on the extension of the railway overbridge at Pulbangash in Delhi is still incomplete;
- (b) the date on which the work  $wa_s$  started; and
  - (c) the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): (a) Yes, Sir.

- (b) In September, 1963.
- (c) Does not arise as the target date for completion is December 1964.

SHRI SANTOKH SINGH: May I know, Madam, if there is any scheme included in the Third Five Year Plan, or in the Fourth Five Year Plan to construct overbridges on the Najaf-garh road and on the Patel Nagar road near the Delhi Milk Supply Scheme?

SHRI SHAM NATH: There are several schemes to construct such over-bridges and to abolish the estab-

ing level crossings, and we are in correspondence with the Delhi Adminis- j tration because, in most cases, it will be the Delhi Administration which will have to share the burden of cost.

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SHRI I. K. GUJRAL: May I ask the Minister that near the Safdarjang airport where the approach roads have already been completed when does the Railways propose to start the construction of underbridges?

SHRI SHAM NATH: I want notice for this, Madam.

\*558. [The questioner (Shri D. Y. Pawar) was absent. For answer, vide cols. 3923-24 infra.]

MOTOR CARS (DISTRIBUTION AND SALE) CONTROL ORDER, 1959

f Shri R. P. N. SINHA:f •559. W Shri B. B. VARMA: [Shri C. D. PANDE:

Will the Minister of INDUSTRY AND SUPPLY be pleased to state whether the 2-year rule regarding the sale and transfer of cars is applicable to the vehicles purchased before the issue of these orders or it covers only cases arising after the issue of the \*said orders?

THE MINISTER OF HEAVY ENGINEERING IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): In accordance with clause (8) of the Motor Cars (Distribution and Sale) Control Order 1959, which came into force from the 1st May, 1959, the two-year restriction on the sale and transfer of new cars is applicable to all new vehicles purchased after the 1st May, 1957.

SHRIMATI C. AMMANNA RAJA: What is the rule at the present moment?

SHRI T. N. SINGH: The present rule! stands.

SHRI C. D. PANDE: May I ask the hon. Minister the reasons for the deviation from the general practice? The general practice is that the newly made rules are applicable only to such cases where the cars are purchased on or after the date on which the new rules came into force. In this case is it right to give retrospective effect after the cars have been purchased before the new rules came into force?

SHRI T. N. SINGH: The idea was that the Order was promulgated in 1959 and it applied to cars purchased two years back, in the year 1957, because after the expiry of two years only a car could be sold.

SHRI C. D. PANDE: Suppose a car was purchased in 1962, before that amended Order was passed, what will be the position?

THE DEPUTY CHAIRMAN: The Order came into force on the 1st May, 1959.

SHRI B1REN ROY: Is it the position that cars which are purchased in 1961 can only be sold after four years?

SHRI T. N. SINGH: No, no; two years.

SHRI N. SRI RAMA REDDY: This two-year rule is likely to cause some inconvenience. Will the hon. Minister think of reducing it to one year?

SHRI T. N. SINGH: Not in the near future.

SHRI I. K. GUJRAL: May I ask the hon. Minister, from his experience of the working of this Order and the long waiting lists, whether he has been convinced that at least now the time has come when the small car manufacturing project should be revived?

SHRI T. N. SINGH: That is a separate question and can be dealt with separately.

fThe question was actually asked on the floor of the House by Shri R. P. N. Sinha.